

**IN THE COURT OF SH. PULASTYA PRAMACHALA,
SPECIAL JUDGE CBI - 13, (PC ACT)
ROUSE AVENUE DISTRICT COURT, NEW DELHI**

CBI v. Dilip & Ors. (Amit Negi)

RC-DAI-2021-A-0019-CBI-ACB-New Delhi

U/s. 7 of Prevention of Corruption Act 1988 (As amended in 2018) & 120 IPC

12.07.2021 (At 10:23 AM)

Present: Sh. Neelmani, Id. PP for CBI along with Insp. Bahadur Singh on behalf of IO/Insp. Mukesh Kumar Mishra.

Sh. Kapil Pant and **Sh. Ujjawal Bhardwaj**, Id. counsels for applicant/accused Sh. Amit Negi. Sh. Daljeet Singh (reader), Sh. Ganesh Singh Rawat (P.A.), Sh. Tarun Aggarwal (ahalmad) and Sh. Rajeev Kumar (P.A.) of this court, are present through video conference.

(Through Cisco Webex Meeting App)

In continuation of previous order, hearing of this application is being hosted by Sh. Daljeet Singh, reader of this court on designated video conference link of this court. It is certified that audio and video quality of the hearing remained satisfactory to conclude the hearing.

IO is stated to be on leave today. Reply was sent by IO through mail and copy of same was forwarded to Id. defence counsel. In the reply, IO has taken stand that at this stage, the original documents and the mobile phones cannot be returned to the applicant, as investigation is still pending. In respect of mobile phones, it is explained by Insp. Bahadur Singh that mirror copy of the same could not be prepared till date, because of long waiting queue of similar kind of cases. He further stated that CFSL officials are in the process of doing the same work i.e. to

prepare mirror copy of electronic gazettes one by one and it will take some time to prepare copy of mobile phones in this case.

In respect of documents i.e. original documents of plot no. B-105 and original receipt of plot no. B-104, there is no further clarification on the part of CBI, though, order dated 27.05.2021 shows that in response to similar application of same applicant, IO had informed the court that it would take about a month to complete the investigation. It is more than a month from 27.05.2021 now and stand taken by IO is not consistent with the stand taken by him previously.

Let IO appear himself with all explanations and he shall also inform the court about the exact nature of these documents as well as beneficiary of these documents. Put up on 15.07.2021 at 10.00 a.m. for further arguments.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to ahalmad electronically, for compliance and for uploading on the website.

(Pulastya Pramachala)
Special Judge (CBI-13), PC Act,
RADC, New Delhi/12.07.2021